

(46)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.208 of 1990

DATE OF JUDGMENT: 17-6-1991

BETWEEN:

S/Shri
1. G.Chandraiah
2. Smt. Ramasundari
3. K.Kista Reddy
4. K.Veeraswamy
5. G.Satyanarayana
6. G.Krishna Rao
7. M.Chandra Prakash Rao
8. BAV. Sagar Babu
9. P.Mahender Kumar

Applicants

AND

1. Union of India, represented by
the Secretary,
Ministry of Defence,
New Delhi-1.
2. The Scientific Adviser to the
Minister of Defence and
Director General,
Defence Research & Development Organisation (DRDL),
DHQ P.O.,
New Delhi-1.
3. The Director,
Defence Research & Development Lab. (DRDL),
Hyderabad-500258.

Respondents

COUNSEL FOR THE APPLICANTS: Mr. T.Jayant

COUNSEL FOR THE RESPONDENTS: Mr. N.Bhaskar Rao, Addl. CGSC

CORAM:

Hon'ble Shri B.N.Jayashimha, Vice Chairman

Hon'ble Shri J.Narasimha Murthy, Member (Judl.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

The petitioners filed this petition for a relief to direct the respondents herein to extend the benefit of pay scale of Rs.260-400 to the applicants with effect from 15.10.1984 with arrears of pay and seniority by implementing the Judgment of this Hon'ble Tribunal in O.A.No.363/88, dated 23.6.1989 which has become final in the light of the dismissal of the SLP against the O.A.No.363/88, by the Supreme Court of India, to the applicants herein also inasmuch as the applicants herein also are entitled to the said benefit and they cannot be discriminated in this regard under the provisions of Articles 14 and 16 of the Constitution of India.

2. We have heard the learned counsel for the applicants, Shri T.Jayant and the learned Additional Standing counsel for the respondents/Central Government, Shri N.Bhaskar Rao. The facts and circumstances of the present case are similar to that of O.A.No.146 of 1990. ~~**counters have been filed by the~~

In O.A.No.146 of 1990 we held that "as per the Judgment in O.A.No.363/88, the applicants herein are also entitled to get the seniority on par with the applicants in O.A. No.363/88". Following the Judgment in O.A.No.146 of 1990, we hold that the applicants herein are also entitled to all the benefits on par with the applicants in O.A.No.363 of 1988.

3. The application is accordingly allowed. There is no order as to costs.

B.N.Jayasimha

(B.N.JAYASIMHA)
Vice Chairman

M.S.

(J.NARASIMHA MURTHY)
Member(Judl.)

Deputy Registrar (J)
Dated: 17/6 June, 1991

To

1. The Secretary, Union of India, Ministry of Defence, New Delhi-1.
2. The Scientific Adviser to the Minister of Defence and Director General, Defence Research & Development Organisation (DRDO) DHQ P.O. New Delhi-1
3. The Director, Defence Research & Development Lab(DRDL) Hyderabad.
4. One copy to Mr.T.Jayant, Advocate, CAT.Hyd.
5. One copy to Mr.N.Bhaskar Rao, Addl. CGSC. CAT.Hyd.
6. One copy to Hon'ble Mr.J.Narasimha Murty, Member (J)CAT.Hyd.
7. One spare copy.

USA

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 208 of 1990

Date of Decision :

~~Case No.~~

Mr. G. Chandraiah and 8 others

Petitioner.

Mr. T. Jayant

Advocate for the
petitioner (s)

Versus

Union of India and 2 others

Respondent.

Mr. N. Bhalakar Rao, Addl. CGSC

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. B.N. Jayasimha, Vice Chairman

THE HON'BLE MR. J. Narasimha Murthy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)


HBNJ

VC


HJNM
M(J)

(3)

RUS
15/6/91

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABADTHE HON'BLE MR. B. N. JAYASIMHA: V.C.
ANDTHE HON'BLE MR. D. SURYA RAO: M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTHY: M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 17 ~~2~~ 6 - 1991.

ORDER / JUDGMENT.

M.A. / R.A. / C.A. No.

in

T.A. No.

W.P. No.

O.A. No. 208/96

Admitted and Interim directions
issued.

Allowed.

Disposed of with direction.

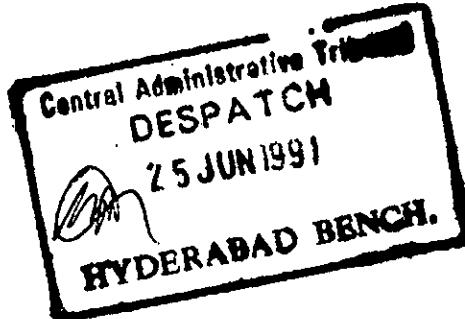
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.



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